

### Cauvery-Krishna-Godavari river Link

200. SHRI A. MURUGESAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the State Government concerned are moving for action to effect Cauvery-Krishna-Godavari Link as a preparatory step for Ganges-Cauvery link; and

(b) the broad details of the proposal and the time limit by which the scheme will be taken up for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). There is no information here about any such proposal.

12 hrs.

RE : QUERY UNDER RULE 199

SHRI C. M. STEPHEN (Idukki): I had sought your permission to make a submission at this stage and I was informed that I have your permission.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir.

MR. SPEAKER: Mr. Stephen has taken my permission.

SHRI JYOTIRMOY BOSU: I would like to be enlightened. I am not aware what submission Mr. Stephen is going to make. I submit he has not brought a no-confidence motion or an adjournment motion nor is it a privilege motion. I would like to be enlightened. Let Mr. Stephen sit down. I am on a point of order.

MR. SPEAKER: I allowed him to make a submission.

SHRI JYOTIRMOY BOSU: You allow me to make a submission. You cannot violate the rules.

My point of order is under Direction 2 of yours. First of all I would like to be enlightened. The House was not under your control, everything was inaudible. I am not aware whether he is tabling a No Confidence Motion or Adjournment Motion or it is Privilege issue. I take it that none of these things has been brought by him.

I have an adjournment motion. I would like to make a submission -- although the Shah Commission has given a report, yet Government has failed to bring Mrs. Gandhi to book.

MR. SPEAKER: Kindly hear me.

Direction 2 provides—'Unless the Speaker otherwise directs'. I have permitted the Leader of the Opposition to make a query under Rule 199.

SHRI JYOTIRMOY BASU: You are duty bound to inform the House, when you are superseding Direction No. 2. You are one of us. You are first among equals in the House. You are no more than that. It is not a relation of master and servant employer and employee. If you want to supersede your Direction—which is Direction No. 2, you have to take the House into Confidence and tell the House.

MR. SPEAKER: No.

SHRI JYOTIRMOY BOSU: Kindly do not carry coal to Newcastle. There are many Newcastles here.

I would like to know what is your decision about my adjournment motion—that this Government have failed to bring Mrs. Gandhi to book. My notice reads—Government's failure to bring to book Mrs. Gandhi, her son and her accomplices who are involved in....

MR. SPEAKER: I have given my decision.

You have been informed.

SHRI JYOTIRMOY BOSU: Unprecedented criminal activities and also for subverting Constitution and misusing authority.